

**SPECIAL BENCH**  
**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 210**  
**IB-1091(ND)18**  
**Appeal-24/2021**

**IN THE MATTER OF:**

M/s. Pro Sportify Pvt. Ltd. ... Applicant/Petitioner  
Versus  
M/s. Vivid IT Solutions Pvt. Ltd. ... Respondent

**Under Section: 9 of IBC, 2016**

**Order delivered on 19.07.2021**

**CORAM:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**Gautam Singhal Advocate for Liquidator - M/s Vivid IT Solutions**

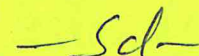
**ORDER**

**Appeal-24/2021**- This Appeal is filed by a stakeholder who is the Liquidator in Global Infotech Distribution Pvt. Ltd. Liquidator of the present IB, Mr. Yoginder states that there is delay of around 2 years in filing claim before the Liquidator of the present Corporate Debtor, which may be condoned as the Global Infotech Distribution Pvt. Ltd. itself was going under CIRP and Liquidation. It came to the knowledge of the officials much later about CIRP and Liquidation of present Corporate Debtor, Vivid IT Solutions Pvt. Ltd. Ld. Counsel for the Liquidator of Vivid IT Solutions Pvt. Ltd. seeks and granted 2 weeks' time to file the reply to the Appeal.

List the matter on 18<sup>th</sup> August 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (J)**

(Sapna)